## GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2850 ANSWERED ON:15.03.2010 VIOLATION OF RULES REGARDING ACQUISITION OF LAND Choudhary Shri Harish;Mahtab Shri Bhartruhari;Singh Rajkumari Ratna

## Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of guidelines/rules under the National Rehabilitation and Resettlement Policy, 2007 regarding acquisition of land;

(b) whether the Government is aware that certain States are violating the rules under the above policy and have acquired farmers? land for providing the same to private companies for commercial activities;

(c) if so, the details in this regard for each of the last three years and current year, State-wise; and

(d) the action taken/proposed to be taken by the Government in this regard and towards effective implementation of the above policy?

## Answer

## MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) With the approval of the Cabinet, a National Rehabilitation and Resettlement Policy, 2007 has been formulated by this Department, which came into effect on 31-10-2007. The policy is in the form of guidelines only and does not have the force of law. Therefore, the rules in this regard are not required to be formulated.

(b) & (c) The States/UTs are at liberty to frame their own policies in this regard, which may differ from the National Policy.

(d) The policy already has adequate provisions for monitoring.